


**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM**

**PRESENT: SHRI. ANANTHA PADMANABHA SWAMY – MEMBER - JUDICIAL**

**APPLICATION NUMBER :**   
**PETITION NUMBER : TCP/114/(IB)/2017**  
**NAME OF THE PETITIONER(S) : SHAH BROTHERS ISPAT LTD**  
**NAME OF THE RESPONDENT(S) : TECH MEGACORP INTERNATIONAL PVT LTD**  
**UNDER SECTION : 433 (e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Arun Karthik Mohan (8754463801) mohan.arunkarthik@gmail.com	Counsel for Petitioner	

**ORDER**

Counsel for petitioner present and filed an application for amending the name of the petitioner. Perused the application and the petitioner is allowed to make the amendment to change the name. As per the order dated 2.6.2017, notice was sent to the respondent but the same had returned with an endorsement 'left'. Time enlarged at request of petitioner to send notice to the respondent by way of paper publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. *put up on 28.07.2017*

  
**(K. Anantha Padmanabha Swamy)**  
**Member (Judicial)**